

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).12687/2003

(From the judgement and order dated 01/04/2003 in WP No.3377/2001 of
The HIGH COURT OF JHARKHAND AT RANCHI)

PINAKI CHATTERJEE & ORS.

Petitioner(s)

VERSUS

CENTRAL ADMINISTRATIVE TRIBUNAL & ORS.

Respondent(s)

[With prayer for interim relief and office report]

Date: 06/03/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA
HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA

For Petitioner(s) Mr. S.B. Sanyal, Sr. Adv. and
Mr. Ranjan Mukherjee, Adv.

For Respondent Mr. Shreekant N. Terdal, Adv. (Not present)

Mrs. K. Amareswari, Sr. Adv.
Ms. Anjani Aiyagari, Adv. for
Mr. B. Krishna Prasad, Adv.

Ms. Lalit Kohli, Adv. for
M/s. Manoj Swarup & Co., Adv.

UPON hearing counsel the Court made the following
ORDER

Name of respondent no.1 is deleted.
Heard the learned counsel for the parties.
Judgment reserved.

(Subhash Chander)
A.R.-cum-P.S.

(Pushap Lata Bhardwaj)
Court Master